

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 14

C.P. (IB)/652(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **05.02.2024**

NAME OF THE PARTIES: **SMALL INDUSTRIES DEVELOPMENT**
 BANK OF INDIA (CREDITOR) THROUGH
 THE PROPOSED RESOLUTION
 PROFESSIONAL MS. DIPTI MEHTA V/s
 MR. DILIP CHHABRIA

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

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- 1) Mr. Priyank Jadav, Ld. Counsel for the Resolution Professional and Mr. Pawan Kulkarni, Ld. Counsel for the Respondent, Personal Guarantor are present. None present for the Financial Creditor, when the matter is called out.
- 2) It is informed that the Resolution Professional has filed and placed on record Report in the present matter. In that view of the matter, Resolution Professional was directed to serve a copy of the Report upon the Respondent, Personal Guarantor; however, the counsel for the Resolution Professional

submits that the earlier service of Report upon the Respondent is returned.

Ld. Counsel for the Respondent agrees to take service of Report.

- 3) After receipt of the Report, Respondent is at liberty to file and place on record Affidavit in Reply well before the adjourned date by duly serving a copy to the other side well in advance.
- 4) Stand over to 28.02.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare